

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

28.01.2010

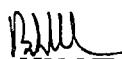
OA No. 532/2009

Applicant present in person.

Mr. Mukesh Agawal and Ms. Kavita Bhati, Proxy counsel for Mr. Kunal Rawat, Sr. Standing Counsel for respondents.

Learned counsel for the respondents submits that the applicant has been granted the relief, as claimed by him in the Original Application. This fact is not disputed by the applicant, who was present in the court.

In view of what has been stated above, the present OA has become infructuous, which is disposed of accordingly.


(B.L. KHATRI)
MEMBER(A)

AHQ

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No. 887090 S 130
28/1/2010 17/2/2010
